

STATEMENT RE. DELAY IN LAYING
ANNUAL REPORT ETC. OF NCERT
FOR 1976-77

शिक्षा, समाज कल्याण तथा संस्कृति
मंत्रालय में राज्य मंत्री (श्री धनराज सिंह
गुलशान) : डा० प्रताप चन्द्र चन्द्र की धोर
से मैं राष्ट्रीय वार्षिक अनुसंधान तथा प्रशिक्षण
परिषद्, नई दिल्ली के वर्ष 1976-77 के
(एक) वार्षिक प्रतिवेदन और (दो) लेखों
पर लेखापरीक्षा प्रतिवेदन को निर्धारित
अवधि में सभा पटल पर रखने में हुए विलम्ब
के कारण बताने वाला एक विवरण (हिन्दी
तथा अंग्रेजी संस्करण) सभा पटल पर
रखता हूँ ।

[Placed in Library. See No. LT—1837/78]
REVIEW & ANNUAL REPORT OF REHABILITATION
INDUSTRIES CORPORATION LTD.,
CALCUTTA FOR 1975-76

निर्वाण और आवास तथा पूर्ति और
पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम
किशोर) : अध्यक्ष महोदय, मैं कम्पनी
अधिनियम, 1956 की धारा 619 क की
उपधारा (1) के अन्तर्गत निम्नलिखित
पत्रों (हिन्दी तथा अंग्रेजी संस्करण) की
एक-एक प्रति सभा-पटल पर रखता हूँ :—

(एक) पुनर्वास उद्योग निगम लिमिटेड,
कलकत्ता के वर्ष 1975-76 के
कार्यकरण की सरकार द्वारा
समीक्षा ।

(दो) पुनर्वास उद्योग निगम लिमिटेड,
कलकत्ता का वर्ष 1975-76 का
वार्षिक प्रतिवेदन, लेखापरीक्षित
लेखे तथा उन पर नियंत्रक महा-
लेखापरीक्षक की टिप्पणियाँ ।

[Placed in Library See No. LT—1838/78]

MR. SPEAKER : I am allowing one
statement about Mizoram.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR (SHRI
RAVINDRA VARMA) : At 5 P.M.

MR. SPEAKER : All right Item No.
6 will be taken up tomorrow because there
is another connected motion also.

We now take up item No 7, Statement by
Shri Mohan Dharia

14.06 hrs.

STATEMENT RE. TREATIES OF
TRADE AND TRANSIT AND AGREEMENT
OF COOPERATION TO CONTROL
UNAUTHORISED TRADE
BETWEEN INDIA AND NEPAL

THE MINISTER OF COMMERCE
AND CIVIL SUPPLIES AND CO-
OPERATION (SHRI MOHAN
DHARIA) : Mr. Speaker, I am happy
to inform the House that on 17th March,
1978, I on behalf of the Government of
India and Shri Pitamber Dhoj Khatri, the
Industry and Commerce Minister of Nepal,
on behalf of His Majesty's Government of
Nepal signed the following documents :

- (i) Treaty of Trade between the
Government of India and His
Majesty's Government of Nepal,
- (ii) Treaty of Transit between the
Government of India and His
Majesty's Government of Nepal.
- (iii) Agreement of Cooperation between
the Government of India and His
Majesty's Government of Nepal to
Control Unauthorised Trade and
- (iv) Related Documents.

It gives me great pleasure to lay the
above documents on the Table of the
House. [Placed in Library. See No. LT-
1840/78].

These Treaties and the Agreement
replace the Indo-Nepal Treaty of Trade
and Transit of 1971. The new Treaties
and the Agreement have been arrived at
after lengthy negotiations. They reflect
the desire of the Government of India, to
further and strengthen relations with our
neighbours.

In December 1977 during his visit to
Nepal our Prime Minister held extensive
discussions with His Majesty the King
and Prime Minister of Nepal. The Joint
Communique, issued on that occasion stated
inter alia,

"The two Prime Ministers agreed that
separate treaties to cover trade and
transit may be concluded expeditiously.
It was further decided to provide, at
the same time, for effective measures to
control unauthorised trade from one
country to the other."

The conclusion of the separate Treaties of
Trade and of Transit and the Agreement
marks the fulfilment of this intention.

Briefly I would like to highlight some
of the features of these Treaties and the
Agreement. The Treaty of Trade extends
increased preferential treatment to manu-
factured products of Nepal for import into

[Shri Mohan Dharia]

India. This has been done with the specific objective of encouraging the industrial development of Nepal. The industries that are to be encouraged would be primarily based on Nepalese and Indian raw materials. As hitherto we shall continue to meet to the extent feasible the requirements for essential commodities of Nepal. Hon'ble Members are aware that one of the features of our relations with Nepal has been the free convertibility of our currencies. In implementation of this principle bilateral trade between the two countries would continue to be conducted in Indian rupees.

The Treaty of Transit and its related Protocol provide enhanced facilities for Nepal's "traffic-in-transit" through India. This should go a long way in assisting Nepal's international trade and should encourage its economic development.

Hon'ble Members are aware of the long and open common border shared by India and Nepal which permits of free movement of persons and goods. It is a unique feature and benefits our two countries in numerous ways. At the same time it places a responsibility on both Governments to cooperate in their efforts to control unauthorised trade and to remove any inducements to the conduct of operations which are injurious to each other's economies. The Agreement also specifies that the two Governments will cooperate effectively with each other to prevent infringement and circumvention of the laws and rules and regulations of either country in regard to matters relating to Customs, foreign exchange and foreign trade. With the political will on both sides to ensure that there is no unauthorised trade, it is hoped that this problem which in the past has been the cause of some misunderstanding shall no longer remain an issue.

In order to ensure that the Treaties are harmoniously and effectively implemented both countries have agreed to meet at the official level on an *ad hoc* basis and when the need may arise. It has also been agreed that there shall be an Inter-governmental Committee consisting of senior officials of the two countries whose primary duty would be to promote trade, facilitate transit and control unauthorised trade between our two countries and also consider such matters as may remain unresolved at the meetings of the *ad-hoc* official groups. The Inter-Governmental Committee would meet on a regular basis every six months in the capital of the two countries alternately.

Hon'ble Members would have noted the relaxation of the atmosphere in the Sub-Continent and the promotion of goodwill and friendship among the countries of the Sub-Continent over the past year. This atmosphere calls for greater economic cooperation and trade among the countries of the area. In order to help Nepal to develop its bilateral trade with Bangladesh and also its overseas trade to and through Bangladesh we have agreed to provide Nepal an overland route to Bangladesh, when the arrangements for such purpose have been worked out between India and Bangladesh.

The new Treaties and the Agreement not only replace an old arrangement but also mark the beginning of a new chapter in the history of our relations. We look forward to speedier economic development of Nepal, as, in the ultimate analysis a stable and economically strong Nepal is the best guarantee of peace and stability in our region. The Treaties and the Agreement now concluded are a definite contribution in that process and I take this opportunity to assure His Majesty's Government of Nepal that India's cooperation to her economic development would always be available because we have nothing but goodwill for the government and the people of Nepal.

14.10 hrs.

DEMANDS FOR GRANTS (RAILWAYS), 1978-79—contd

MR. SPEAKER : Now we shall take up further discussion on Demands for Grants (Railways). Mr. Mirdha, you kindly confine yourself within 10 minutes.

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE) : I have to make one submission regarding the discussion on the railway budget. The Appropriation Bill is going to be taken up in the Rajya Sabha tomorrow. Since there is no item on the agenda, it is better that we must sit for longer time to complete the entire subject this afternoon only.

MR. SPEAKER : Is it the pleasure of the House to take up Appropriation Bill and pass it so that it may go to the Rajya Sabha tomorrow ?

SEVERAL HON. MEMBERS : Yes.

SHRI VAYALAR RAVI (Chi-a-yinkil) : We agree, but the Ruling party must give us more time.

MR. SPEAKER : No, we have already distributed it.

SHRI VAYALAR RAVI : We should get our share.

PROF. MADHU DANDAVATE : Then I shall cut down my reply.